

framing of charges in criminal cases and disqualification on furnishing of false Affidavit with nomination paper in election. The report is being examined.

#### **Grants for family courts**

†1154. DR. CHANDAN MITRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is providing grants to State Governments for setting up and operation of family courts;

(b) if so, the quantum of amount provided to various States including Madhya Pradesh for this purpose during the last three years; and

(c) the steps taken by Government to ensure that the entire amount is spent by State Governments on the setting up of family courts and in their operation on time?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) A scheme of Central financial assistance was started in 2002-03 for setting up of Family Courts. As per the scheme, Central Government provides 50% of the cost of construction of the building of Family Court and residential accommodation of the Judge subject to a ceiling of Rs. 10 lakh as a one-time grant as Plan support and Rs. 5 lakh annually as the recurring cost under Non-Plan. The State Government is required to provide matching share. A Statement indicating number of Family Courts functional in the States is given below as Statement-I (*See below*).

(b) A Statement indicating central grant released to States for Family Courts during the last three years is given below as Statement-II. During the period, no grant was released to Madhya Pradesh for Family Courts.

(c) Setting-up and operation of Family Courts is within the purview of the respective State Government. Central grant for construction of buildings for Family Courts is considered after notification for setting up the courts is furnished by the State Government. Grant for meeting recurring expenditure is considered when the State Government reports that the Family Courts have become functional.

As per the conditions for release of grant, the State Government is required to furnish a utilisation certificate indicating utilisation of central grant for the purpose for which it was sanctioned and also the release and utilization of matching State share. Further grant is considered only after these conditions are fulfilled by the State Government.

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†Original notice of the question was received in Hindi.

***Statement****Number of Family Courts set up in States*

Sl. No	Name of States/UTs	Number of Family Court
1.	Andhra Pradesh	27
2.	Arunachal Pradesh	-
3.	Assam	2
4.	Bihar	32
5.	Chattisgarh	19
6.	Delhi	9
7.	Goa	-
8.	Gujarat	9
9.	Haryana	-
10.	Himachal Pradesh	-
11.	Jammu and Kashmir	-
12.	Jharkhand	17
13.	Karnataka	10
14.	Kerala	28
15.	Madhya Pradesh	15
16.	Maharashtra	22
17.	Manipur	4
18.	Meghalaya	-
19.	Mizoram	4
20.	Nagaland	2
21.	Odisha	5
22.	Punjab	0
23.	Rajasthan	6

Sl. No	Name of States/UTs	Number of Family Court
24.	Sikkim	1
25.	Tamil Nadu	6
26.	Tripura	3
27.	Uttar Pradesh	15
28.	Uttarakhand	7
29.	West Bengal	2
30.	Andaman and Nicobar Islands	-
31.	Chandigarh	-
32.	Dadra and Nagar Haveli	-
33.	Daman and Diu	-
34.	Lakshadweep	-
35.	Puducherry	1
TOTAL		246

**Statement-II**

*Grants released to States under the Scheme of Family  
Courts during the last three years*

Sl. No.	State	Grants released for Family Courts (Rs. in lakh)					
		Under Plan			Under Non-Plan		
		2011-12	2012-13	2013-14	2011-12	2012-13	2013-14
1	Bihar	-	-	-	-	-	500.00
2	Madhya Pradesh	0	0	0	0	0	0
3	Maharashtra	-	-	-	100.0	-	-
4	Nagaland	-	-	-	40.00	-	-
5	Odisha	20.00	-	-	-	-	-
6	Tripura	-	-	-	-	75.00	-
TOTAL		20.00	-	-	140.00	75.00	500.00